



2026:AHC:21949

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1338 of 2026

Vinod Kumar Rai

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arya Gautam, Atipriya Gautam, Divya Jyoti
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ms. Vaishnavi Srivastava (UP 36077/2025) holding brief of Ms. Arya Gautam, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was initially appointed as Constable on 09.10.1998 thereafter promoted as Sub Inspector and Inspector on 25.07.2022 he was transferred from GRP Gorakhpur to Sant Kabir Nagar on 12.07.2025, however in Gorakhpur, he was allotted a Government accommodation being Government Quarter No. 212-C Type-II, GRP Lines, Gorakhpur on 25.10.2021. Though the writ petitioner came to be transferred on 12.07.2025 at Sant Kabir Nagar, however, the child of the writ petitioner namely Shivam Rai studying in Class XII at Don Bosco Shool, Gorakhpur and the examinations are scheduled from February and March, 2026 and the son of the petitioner is also preparing for competitive examination JEE & IIT examinations are to be scheduled in the Month of May, 2026. Learned counsel for the writ petitioner as per he Government Order dated 21.11.2016 submits that he has not been accorded any accommodation at Sant Kabir Nagar. However, he confines his relief for consideration of his claim for retaining the quarter at Gorakhpur till 31.03.2026.

3. Learned Standing Counsel submits that for the said purpose, the writ petitioner has to file an affidavit in that regard before the authority and given an undertaken.

4. Having heard the submission so made across the bar and bearing in mind the overall fact situation, the writ petition stands disposed of directing the writ petitioner to submit an affidavit/undertaking before the fourth respondent, SSP, Railways Gorakhpur by **13.02.2026** that the writ petitioner shall vacate the quarters by **05.04.2026**. On the said motion, the writ petitioner shall be permitted to retain the quarters till **05.04.2026** and the writ petitioner shall pay the charges/rent which the writ petitioner is to pay in that regard.

5. With the said observations, the writ petition stands **disposed of**.

6. The protection so accorded to the writ petitioner shall remain applicable only in those contingencies wherein the writ petitioner stick to the timeline and does not violate any terms and conditions of the order and, in case, there has been any violation, the protection so accorded shall stand vacated without reference to the Bench.

(Vikas Budhwar,J.)

February 2, 2026

Rajesh